

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

RAJYA SABHA

UNSTARRED QUESTION NO. 2173

TO BE ANSWERED ON THURSDAY, THE 04.08.2022

Plan for reservation in higher judiciary

2173. SHRI RYAGA KRISHNAIAH:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether there is a plan for reservation in the higher courts, particularly the high courts, supreme court and similar courts; and
- (b) if so, the details thereof and, if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) and (b): Appointment of Judges of the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. However, the Government has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of Judges in High Courts.
